

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ATEK INFOVISION PVT. LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ATEK INFOVISION PVT. LTD
2.	Date of incorporation of corporate debtor	11/08/2010
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72300DL2010PTC206968
5.	Address of the registered office and principal office (if any) of corporate debtor	101 VISHAL TOWER DISTRICT CENTRE JANAK PURI NEW DELHI DL 110058 INDIA
6.	Insolvency commencement date in respect of corporate debtor	21/02/2020 (Order dated 20.02.2020 , Mail received from NCLT on 21.02.2020)
7.	Estimated date of closure of insolvency resolution process	18th August , 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	RANJAN CHAKRABORTI (Regn.No.IBBI/IPA-002/IP-N00541/2017-18/11618)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1/22 , Second Floor , Asaf Ali Road , New Delhi- 110002, ranjanns@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No.-522 , Sector -17D , Konark Enclave , Vasundhara , Ghaziabad , U.P -201012. ATEKIRP@GMAIL.COM
11.	Last date for submission of claims	05TH March 2020.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A till date .
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. N.A. 2. N.A 3. N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads..... Physical Address: N.A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the ATEK INFOVISION PVT. LTD. on 20.02.2020 and mail received from NCLT on 21.02.2020 [insolvency commencement date].

The creditors of ATEK INFOVISION PVT. LTD. , are hereby called upon to submit their claims with proof on or before **05TH March 2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :RANJAN CHAKRABORTI
(Regn.No.IBBI/IPA-002/IP-N00541/2017-18/11618)
Date and Place: 23.02.2020 New Delhi :

